GOVERNMENT OF INDIA TEXTILES LOK SABHA

UNSTARRED QUESTION NO:7376
ANSWERED ON:12.05.2000
REVISION OF RENT OF PROPERTIES UNDER BIC
PUSHPDAN SHAMBHUDAN GADHAVI;RAMSINH PATALIYABHAI RATHWA

Will the Minister of TEXTILES be pleased to state:

- (a) the area-wise details of residential and commercial properties in Kanpur(UP) being occupied by the British India Corporation Ltd. for more than fifty years or more;
- (b) whether disputes on revision of rent have arisen between British India Corporation and owners/legal heirs;
- (c) if so, details thereof, property-wise; and
- (d) the steps taken/being taken by the Government to solve the situation?

Answer

MINISTER OF STATE FOR TEXTILES

(SHRI GINGEE N. RAMACHANDRAN)

(a):

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(Sl. No). Particulars of property Area Built up area

1 Harnarain Bungalow,
14/46 Civil Lines, Kanpur 1.21 acres(5846 sq.yds) 962.19

2 Clock View Bungalow,
14/109 Civil Lines, Kanpur 1.33 acres(6349 sq.yds) 1013.38

3. New Land
14/99, Civil Lines, Kanpu 1.52 acres(7356.8 sq.yds) 1906.12
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(b)to(d): i) Harnarain Bangalow

As per indenture executed between landlord and BIC, lease charge @ Rs. 360/- per month w.e.f. 1.1.87 was payable but the landlord filed cross writ before Hon'ble High Court, Allahabad requesting for fixation of rent and for payment of outstandings. Similarly the Corporation also filed writ against wrong fixation of rent whereas the property in question is lease-hold and payment of lease charges are governed by the terms and conditions of indenture. Both writs are pending before High Court, Allahabad.

ii) Clock View Bungalow & New Land Bungalow:

The rent is Rs.210.55 per month for Clock View Bungalow and Rs.195.30 per month for New Land Bungalow which are being deposited in Court because suits for ejectment have been filed by the Mutuwalvi of Waqf. of Sheikh Fakhruddin Ali Ahmed. The case is pending in the court of II JSCC, Kanpur.